



RBI/2014-2015/277

DBOD. AML.No.6335 /14.06.001/2014-15

October 28, 2014

The Chairpersons/ CEOs of all Scheduled Commercial Banks (Excluding RRBs)/ Local Area Banks / All India Financial Institutions

Madam/Dear Sir,

Implementation of Section 51-A of UAPA, 1967- Updates of the UNSCR 1267(1999) / 1989(2011) Committee's AI Qaida Sanctions List

Please refer to our [circular DBOD. AML No. 10917/14.06.001/2013-14 dated December 4, 2013](#) on the captioned subject releasing 24th to 30th updates of 2013 regarding UNSCR 1267(1999) / 1989(2011) Committee's AI Qaida Sanctions List and circular DBOD. AML No. 2476/14.06.001/2014-15 dated August 14, 2014 on the captioned subject releasing 8th and 9th update regarding UNSCR 1267(1999) / 1989(2011) Committee's AI Qaida Sanctions List.

2. Ministry of External Affairs (MEA), UNP Division has now forwarded updates from 1st to 6th as detailed in the [Annex](#), regarding amendment to the entries in the AI Qaida sanction list. Links to the press releases also has been provided in the Annex.

Press releases in which the relevant changes to the list are announced are posted on the Committee's website at the following URL:

<http://www.un.org/sc/committees/1267/pressreleases.shtml>

A link to updated list of individuals and entities linked to AI Qaida incorporating all the above updates was circulated vide circular dated August 14, 2014 referred above and the same is available at <http://www.un.org/sc/committees/1267/pdf/AQList.pdf>,

3. Banks/All India Financial Institutions are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not

appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

4. Banks are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular DBOD.AML.BC. No. 44/14.01.001/2009-10 dated September 17, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circular dated September 17, 2009, mentioned above.

6. Compliance Officer/Principal Officer should acknowledge receipt of this circular.

Yours faithfully,

(Lily Vadera)
Chief General Manager
Encl.: as above

Annex

UNSCR 1267(1999) / 1989(2011) Committee's Al Qaida Sanctions List			
Sr. No.	Update No.	Date	Link to the Press Release
1	1 st of 2014	January 2, 2014	http://www.un.org/press/en/2014/sc11238.doc.htm
2	2 nd of 2014	January 3, 2014	http://www.un.org/press/en/2014/sc11241.doc.htm
3	3 rd of 2014	January 6, 2014	http://www.un.org/press/en/2014/sc11243.doc.htm
4	4 th of 2014	Feb 14, 2014	http://www.un.org/press/en/2014/sc11280.doc.htm
5	5 th of 2014	March 14, 2014	http://www.un.org/press/en/2014/sc11317.doc.htm
6	5 th of 2014	March 14, 2014	http://www.un.org/press/en/2014/sc11318.doc.htm
7	6 th of 2014	March 31, 2014	http://www.un.org/press/en/2014/sc11341.doc.htm